Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V due for 25.12.2008 but actually held on 01.01.2009

The Meeting No. 39/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 25.12.2008 but held on 01.01.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh.R.A.Lal, Deputy Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)

(TEXTILES AND LEATHER ITEMS)

The Agenda for individual cases for Meeting No. 39/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

Case No.:8/28/84-ALC3/2008	3	Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Approved
HQ File :01/84/050/00333/AM09/		Lic.No/Date:3110035660 06.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

- The item of import at S.No.1 may be allowed with 3% wastage. Firm have to account for 4652.85 (i) Kgs. relevant polyester filament yarn in the export product.
- The items of import at S.No.2 and 3 may be allowed with as applied for. (ii)
- The description of export item may be amended to read as "Paraweb containing relevant (iii) polyester filament yarn – 4652.85 Kgs, White Polymer LLDPE – 68984 Kgs and PE master batch (black) -2742 Kgs".
- The description of import item may also be amended accordingly. (iv)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:10/34/84-ALC3/2008	, i	Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Rejected
	HQ File :01/84/050/00371/AM09/	RLA File :07/24/040/00400/AM09/	Lic.No/Date:0710060962 07.11.2008	
Decision: The Committee considered the case as per agenda and observed firm has failed to information/documents called for by DGFT vide their letter dated 17.12.2008, in absence of which it possible to compute the requirement of inputs asked for in this case. Hence, Committee was constraint reject the case.				
	RLA, may take suitable	le consequential action accordingly.		

	Case No.:11/34/84-ALC3/2008	 Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Deferred
3	HQ File :01/84/050/00372/AM09/		Defer Date: 22.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier file wherein similar case of the firm have been ratified and defer the case for re-listing on 22.01.2009.

Case No.:17/34/84-ALC3/2008	Party Name: ASHIMA DYECOT LTD.	Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Rejected.
HQ File :01/84/050/00378/AM09/	RLA File :08/24/040/00165/AM09/	Lic.No/Date:0810075982 17.11.2008	

4 Decision: The Committee considered the case as per agenda and observed firm has failed to furnish information/documents called for by DGFT vide their letter dated 15.12.2008, in absence of which it is not possible to compute the requirement of inputs asked for in this case. Hence, Committee was constrained to reject the case.

RLA, may take suitable consequential action accordingly.

	Case No.:18/34/84-ALC3/2008	1 3		Status: Deferred
5	HQ File :01/84/050/00379/AM09/		Lic.No/Date:0410100036 17.11.2008	Defer Date: 22.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and comments are awaited. Hence it was decided to defer the case for re-listing on 22.01.2009.

Case No.:1/39/84-ALC3/2008		Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Approved
HQ File :01/84/050/00413/AM09/		Lic.No/Date:5210024973 12.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 1% wastage on both the items of import against both the export product respectively.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/39/84-ALC3/2008	Party Name: GAURAV INTERNATIONAL		Status: Approved
HQ File :01/84/050/00414/AM09/		Lic.No/Date:0510232497 12.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Ladies Payjama, Style No.625048	2900 Pcs	55% Linen 45% cotton dyed woven fabric, GSM-128+/-10%	2.5 Sq mtrs/Pc
2	Ladies Payjama, Style No.625048	4000 Pcs	55% Linen 45% cotton bleached woven fabric, GSM-128+/-10%	2.5 Sq mtrs/Pc
3	Ladies Top, Style No. 624085	2600 Pcs	55% Linen 45% cotton dyed woven fabric, GSM-128+/-10%	0.33 Sq mtrs/Pc
4	Ladies Top, Style No. 624085	2600 Pcs	55% Linen 45% cotton printed woven fabric, GSM-128+/-10%	1.77 Sq mtrs/Pc
5	Ladies Tunic, Style No. 644483	4000 Pcs	55% Linen 45% cotton bleached woven fabric, GSM-128+/-10%	2.46 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style No. mentioned above on the export side.

II .			Status: Approved
HQ File :01/84/050/00415/AM09/		Lic.No/Date:0510232525 15.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Infant Skirts, Style No.644793/649305	5323 Pcs	100% polyester woven plain weave fabric, GSM-45+/-10%	1.73 Sq mtrs/Pc
2	Girls skirts, Style No.644793/649305	6505 Pcs	100% polyester woven plain weave fabric, GSM-45+/-10%	1.92 Sq mtrs/Pc
3	Infant Skirts, Style No. 644792/649302	6004 Pcs	100% polyester woven plain weave fabric, GSM-45+/-10%	1.53 Sq mtrs/Pc
4	Girls Skirts, Style No. 644792/649302	7339 Pcs	100% polyester woven plain weave fabric, GSM-45+/-10%	1.41 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have also to monitor the style No. mentioned above on the export side.

Case No.:4/39/84-ALC3/2008	Case No.:4/39/84-ALC3/2008 Party Name:RICHA GLOBAL EXPORTS M		Status:
	P. LTD.	25.12.2008	Deferred

HQ File :01/84/050/00416/AM09/ RLA File :05/24/040/00603/AM09/ Lic.No/Date:0510232635 Defer Date:22.					
		Decision: The Committee considerable copy of application has not been re		• •	ll.
		listing on 22.01.2009.			

10		Case No.:5/39/84-ALC3/2008	,		Status: Deferred
	10	HQ File :01/84/050/00417/AM09/			Defer Date:22.01.2009
		Decision: The Committee considerable copy of application has not been relisting on 22.01.2009.	, ,	• •	ll.

	Case No.:6/39/84-ALC3/2008		Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Approved
	HQ File :01/84/050/00418/AM09/		Lic.No/Date:0510232657 16.12.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technic				nical authorities present

1	in the meeting decided to ratify the Advance authorization issued in this case as detailed below		
	Export Product	Import Item	Qty. allowed
	99% cotton 1%	1) 99% cotton 1% spandex fabric,	1) 10868 Sq mtrs.
	spandex stretch denim	GSM- 430+/-10%	
	girls skirt with	2) 65% polyester 35% cotton dyed	2) 3458 Sq mtrs
	separate hosiery	fabric, GSM- 105+/-10%	
	(Style	3) Snap Buttons	3) Net to net with
	No.644975/650766)		accountability clause
		4) Zip Fastners	4) Net to net with
			accountability clause
		5) Elastic of relevant width	5) 0.40 mtrs.
		6) Pumice stone	6) 300 gm/Kg
		7) Fusible Interlining	7) 0.20 Sq mtrs/Pc
	99% cotton 1%	1) 99% cotton 1% spandex fabric,	1) 19845 sq mtrs
	spandex stretch denim	GSM- 430+/-10%	

girls long Bermuda (Style	2) 65% polyester 35% cotton dyed fabric, GSM- 105+/-10%	2) 5145 Sq mtrs
No.644824/650792)	3) Snap Fastners	3) Net to net with
		accountability clause
	4) Zip Fastners	4) Net to net with
		accountability clause
	5) Elastic of relevant width	5) 0.40 mtrs.
	6) Pumice stone	6) 300 gm/Kg
	7) Fusible interlining	7) 0.20 Sq mtrs/Pc

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	II I	1 - 7	Meet No/Date:39/84-ALC3/2008 25.12.2008	Status: Deferred
12	HQ File :01/84/050/00419/AM09/		Lic.No/Date:0510232765 17.12.2008	Defer Date: 22.01.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.01.2009.

Manual Cases.

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Case No. 522	M/s. Kaytee Corporation, Mumbai.
NC 39/09 dt. 25.12.2008	F.NO.1/84/162/501/AM08/DES-V
Ratification of input output	it norms in respect of Advance Authorization
No.0310436974 dt. 20.07.20	007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter NO.18/2843/07/EP-II/27dated 05.12.2008 in partial modification of its earlier decision as detailed below: -

Export		Import I	tem				Qty. allowed
Produc	t						
Gents	Half	100%	cotton	yarn	dyed	poplin	2.65 sq mtrs/Pc
sleeve	shirt	peache	d embro	oidered	fabric,	GSM-	
with	bigger	109+/-1	0%				
sizes.							

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

_	Case No. 523	M/s. Parveen Exports, Chennai.
	NC 39/09 dt. 25.12.2008	F.NO.1/84/50/555/AM05/DES-V
Ī	Ratification of input outpu	t norms in respect of Advance Authorization
	No.041006620 dt. 27.01.2005	5 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/39/2008-09/Hosy, dated 19.12.2008 as detailed below: -

Export Product	Import Item		Qty. al	lowed	
Webbing Belt mode No. MM 2253	Webbing Mate	erials	8923	Metres	of
made of 100% Cotton Yarn (length	made of 100%		releva	nt width.	

1.55 Mtrs/pc 5700pcs.	Cotton yarn.	
Webbing Belt mode No. MM 3409 made of 100%Cotton Yarn (length 1.75 Mtrs/pc 3300pcs.	Webbing material made of 100% cotton yarn	5833 meters of relevant width
Webbing Belt mode No. MM 3408 made of 100% Spun Polyester (length 1.55 Mtrs/pc 1700pcs.	Webbing materials made of 100% Spun Polyester man made fibres	2662 Meters of relevant width
Webbing Belt mode No. MM 3411 made of 100% Spun Polyester (length 1.55 Mtrs/pc 2500pcs.	Webbing materials made of 100% Spun Polyester man made fibres	3914 Meters of relevant width
Webbing Belt mode No. MM 3412 made of 100% Spun Polyester (length 1.75 Mtrs/pc 5400pcs.	Webbing materials made of 100% Spun Polyester man made fibres	9545 meters of relevant width

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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